

Rs. 62.5 per tola, but a grant is paid to the Mysore Government to avoid any dislocation to their finances.

Control of Chit Fund

67. **Shri E. Madhusudan Rao:** Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1210 on the 5th December, 1961 and state:

(a) whether any decision has since been taken in regard to regulation and control of Chit Funds in Delhi; and

(b) if so, the details thereof?

The Minister of Finance (**Shri Morarji Desai**): (a) and (b). The proposal to extend the Madras Chit Funds Act, 1961 to the Union territory of Delhi is expected to be placed before the Advisory Committee for this territory at the next meeting of that Committee. The Act, when extended, will provide for the registration of the chit funds, the definition of the duties and obligations of the foremen in charge of such funds, the maintenance of proper accounts and the timely and orderly disbursement of the amounts due to the subscribers.

Delhi Municipal Corporation Buildings

68. **Shri E. Madhusudan Rao:** Will the Minister of Home Affairs be pleased to state:

(a) the time by which the work on new buildings of Delhi Municipal Corporation is likely to begin; and

(b) the total cost of the building and the main features thereof?

The Minister of State in the Ministry of Home Affairs (**Shri Datar**): (a) The Delhi Municipal Corporation hopes that the construction work would start in 18 to 24 months.

(b) The Corporation has approved the construction of buildings which are proposed to be seven storey high with a carpet area of two lakhs square

feet. The scheme contains main office buildings, a Council Chamber, an assembly hall to accommodate a thousand persons, garages, cycle stands, etc. The buildings will accommodate all the departments of the General Wing of the Corporation, the Delhi Transport Undertaking, the Delhi Electric Supply Undertaking, the Water Supply & Sewage Disposal Undertaking and the Delhi Development Authority. The cost is estimated at about Rs. 122 lakhs excluding the price of land.

List of Scheduled Castes and Scheduled Tribes

69. { **Shri D. C. Sharma:**
Shri Siddiah:

Will the Minister of Home Affairs be pleased to state:

(a) the up-to-date progress made in revising the list pertaining to the Scheduled Castes, Scheduled Tribes and other Backward Classes; and

(b) the details thereof?

The Minister of State in the Ministry of Home Affairs (**Shri Datar**): (a) and (b). Proposals for the revision of lists of Scheduled Castes and Scheduled Tribes have been received from all the State Governments except the Government of Madhya Pradesh. These are being examined in consultation with the Registrar General and the Commissioner for Scheduled Castes and Scheduled Tribes. As the Government of India do not have any list of Other Backward Classes the question of its revision does not arise.

Basic Schools in Delhi

70. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) the further progress made by the Assessment Committee set up by the Delhi Education Directorate to evaluate the progress of basic schools in Delhi in completion of its work;